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MCRC-5193-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR

ON THE 1st OF APRIL, 2025MISC. CRIMINAL CASE No. 5193 of 2025*DASHRATH**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

Appearance:

Ms Shraddha Dixit - Advocate for the applicant.

Shri Amit Raval - Govt. Advocate for the respondent/State.

ORDER

After arguing at length, learned counsel for the applicant requests for withdrawal of this second bail application filed under Section 483 of B.N.S.S., 2023. However, learned counsel submits that the applicant has already undergone custody for about two years and ten months, therefore, the trial Court may be directed to expedite the trial.

Considered. Prayer accepted.

This application is dismissed as withdrawn.

However, the learned trial Court is expected to conclude the trial in compliance with the provision of Section 35 of Protection of Children From Sexual Offences, Act 2012, as expeditiously as possible, preferably within a period of three months from the date of receipt of this order.

CC as per rules.

(SANJEEV S KALGAONKAR)
JUDGE